

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1017/2021

This the 07th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Syed Arif Yaseen

.....Applicant

(Advocate:- Mr. Zahoor A Shah-Not Present)

Versus

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/1017/2021) arises out of SWP No. 85/2019, wherein relief is claimed against Jammu and Kashmir Housing Board. This Tribunal does not have jurisdiction in respect of the employees of Jammu and Kashmir Housing Board. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun